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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1340 of 1999

New Delhi, this the 4th day of May, 1999

HON'BLE SHRI N.SAHU, MEMBER(A)

Ghasit Ram S/o Sh.Ram Iswar Das,  
Vill. Maropur, P.O. Jatliuna,  
Distt. Jamuna Nagar, Haryana ....., Applicant

(By Advocate: None)

Versus

1. Union of India  
through its General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Dy. Controller of Stores,  
Northern Railway, Shakurbasti,  
New Delhi.
3. The Dy. Controller of Stores,  
Northern Railway, Jagadhri Workshop,  
Jagadhri, Haryana ....., Respondents

(By Advocate: Shri R.L.Dhawan)

O R D E R (ORAL)

By Hon'ble Shri N.Sahu, Member(A)

Heard Shri R.L.Dhawan, learned counsel for the respondents. None is present for the applicant. There was no representation from the applicant when the case was posted on 3.5.99. Even on 19.4.99, there was no appearance on behalf of the applicant. In the circumstances, the O.A. is disposed of after consulting the records and hearing the learned counsel for the respondents.

2. Learned counsel for the respondents makes two preliminary objections. The prayer for quashing the order dated 27.7.88 terminating the services of the applicant was disposed of by this Tribunal in O.A.1508/88

*Karan Singh*

by an order dated 6.4.90. This Tribunal quashed the order dated 27.7.88 terminating the services of the applicant but his prayer for payment of back wages was rejected.

3. In this O.A., the applicant seeks back wages again in relief no.2. Even assuming that the impugned order affecting his claims was dated 2.11.95 yet there is no justification for the delay in filing the application on 15.7.98.

4. I have carefully considered the representation filed by the applicant and also the reasons for delay. I am not satisfied with the reasons for delay in filing the application. Therefore, both on the ground of constructive resjudicata as well as on the ground of limitation, this O.A. is dismissed. No costs.

N. SAHU  
( N. SAHU )  
MEMBER(A)

/dinesh/